

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CA No. 07/JPR/2024
CA No. 10/JPR/2024
CA No. 20/JPR/2024
CP No. 128/2006
TA No. 02/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Mahendra Kumar Johari & Ors.

...Petitioners

Versus

Johari Jewels Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Dileep Shivpuri, Adv.
Priyanshi Katta, Adv.
Pranjul Chopra, Adv.

ORDER

CA No. 07/JPR/2024

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner. Mr. Dileep Shivpuri, Adv. appearing for the Respondent No. 1 Company. Ms. Priyanshi Katta, Adv. along with Mr. Pranjul Chopra, Adv. appearing on behalf of Ms. Sonal Singh, Adv. for the Respondent No. 11. It is submitted by learned counsel for the Applicant that copy of the application has been furnished to Mr. Pranjul Chopra, Adv. for the Respondent. Learned counsel for the Applicant is directed to furnish the copy of this application to Mr. Dileep Shivpuri, Adv. for the Respondent No. 1 within 3 days. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 17.09.2024.

CA No. 10/JPR/2024

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner. Mr. Dileep Shivpuri, Adv. appearing for the Respondent No. 1 Company. Ms. Priyanshi Katta, Adv. along with Mr. Pranjul Chopra, Adv. appearing on behalf of Ms. Sonal Singh, Adv. for the Respondent No. 11. Copy of the application have been furnished to the learned counsel for the Respondent. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 17.09.2024.

CA No. 20/JPR/2024

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner. Mr. Dileep Shivpuri, Adv. appearing for the Respondent No. 1 Company receives/ waives formal notice. Ms. Priyanshi Katta, Adv. along with Mr. Pranjul Chopra, Adv. appearing on behalf of Ms. Sonal Singh, Adv. for the Respondent receives/ waives formal notice. Copy of the application be furnished to the learned counsel for the Respondent No. 1 & 2. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 17.09.2024.

List the matter on 17.09.2024.



(Rajeev Mehrotra)
Technical Member

July 23, 2024



(Deep Chandra Joshi)
Judicial Member